

The Goa Mundkars (Protection from Eviction) (Amendment) Bill, 2015

(Bill No. 15 of 2015)

A

BILL

further to amend the Goa, Daman and Diu Mundkars (Protection from Eviction) Act, 1975 (Act 1 of 1976).

Be it enacted by the Legislative Assembly of Goa in the Sixty-sixth Year of the Republic of India, as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Mundkars (Protection from Eviction) (Amendment) Act, 2015.
(2) It shall come into force at once.
2. Omission of section 37A.— Section 37A of the Goa, Daman and Diu Mundkars (Protection from Eviction) Act, 1975 (Act 1 of 1976) shall be omitted.

STATEMENT OF OBJECTS AND REASONS

The Goa, Daman and Diu Mundkars (Protection from Eviction) Act, 1975 (Act 1 of 1976), was last amended vide the Goa Mundkars (Protection from Eviction) (Amendment) Act, 2014 (Goa Act 14 of 2014) and a new section 37A was inserted therein providing for a period of 3 years from the date of commencement of the said Act, 2014, during which, the Mamlatdar shall entertain and application under section 8A and/or section 16 of the said Act 1975 and not thereafter.

Confusion was created in the minds of certain sections of people with regards to said amendment and the Government decided to do away with the said amendment. The Bill, therefore, seeks to omit section 37A of the said Act, 1975.

This Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is involved in this Bill.

Place: Porvorim, Goa.

Shri. Francis D'souza

Dated: __ August, 2015.

Assembly Hall,

Shri. Nilkanth Subhedar

Porvorim, Goa.

Secretary to the Legislative

Dated:__ August, 2015

Assembly of Goa.

ANNEXURE

**EXTRACT OF THE GOA, DAMAN AND DIU MUNDKARS (PROTECTION FROM EVICTION)
ACT, 1975 (ACT 1 OF 1976) SOUGHT TO BE AMENDED**

37A Time limit for applications and disposal.- (1) No Mamlatdar shall entertain any application under section 8A and/or 16 of this Act unless it is filed within a period of three year from the date of commencement of the Goa Mundkars (Protection from Eviction)(Amendment) Act, 2014.

(2) Every application filed under sub-section (1) shall be disposed off by the Mamlatdar within a period of one year from the date of receipt thereof.